

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 05TH JULY, 2022

No. 133 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial officers of the rank of Civil Judge (Senior Division) named in Column no. 02 at their respective places of posting shown in Column no. 03 of the table:-

Sl. No.	Name of the officers with designation and present place of posting/ under order of transfer	New place of posting
01	02	03
1.	Mr. Deepak Kumar, Civil Judge (Sr. Div.), Deoghar	Deoghar
2.	Mr. Alok Marandi, Civil Judge (Sr. Div.), Deoghar	Deoghar
3.	Ms. Moumita Guin, Civil Judge (Sr. Div.), Deoghar	Deoghar
4.	Mr. Shivam Chaurasia, Civil Judge (Sr. Div.), Dhanbad	Dhanbad
5.	Mr. Rakesh Raushan, Civil Judge (Sr. Div.), Dhanbad	Dhanbad
6.	Ms. Darshna, Civil Judge (Sr. Div.), Giridih	Giridih
7.	Mrs. Sonam Vishnoi, Civil Judge (Sr. Div.), Giridih	Giridih

Further, the concerned Principal District and Sessions Judges are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 2468 /Appt.

Dated Ranchi the 05th July, 2022

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges for information and communication to the Officers concerned.

() – For concerned PDJ


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 05th July, 2022

No. 134 A: In exercise of the powers conferred under Sub Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the High Court has been pleased to confer the powers of a Judicial Magistrate of the 1st Class for the Ramgarh District upon Mr. Manoj Kumar Ram, Civil Judge (Sr. Div), Ramgarh.

Further, in exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, Mr. Manoj Kumar Ram, Civil Judge (Sr. Div), Ramgarh is also appointed as Additional Chief Judicial Magistrate for the Ramgarh District and to vest him with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which he will exercise only in the Ramgarh District.

By Order/-

Sd/-Mohammad Shakir

Registrar General

MEMO. NO. 2469 /APPTT. DATED RANCHI, THE 05th JULY, 2022

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court.

Registrar General



HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION

The 05th July, 2022

No. 135 A : The Civil Judge (Senior Division) named in Column No. (2) of the table given below is appointed as Civil Judge (Senior Division)-I in the Judgeship to be stationed ordinarily at the places mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judge (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

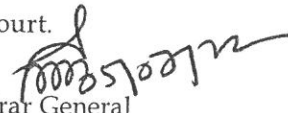
The powers vested as per Column No. (4) should not, however, be exercised by the Officer concerned unless they are published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with Judgeship) [UOT/UOP/ on promotion, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Manoj Kumar Ram, Civil Judge (Sr. Div), Ramgarh	a) Civil Judge (Sr. Division) b) Ramgarh c) Ramgarh	S.C.C. powers of Rs.1500/- within the local limits of Ramgarh Munsifi

By Order/-
Sd/- Mohammad Shakir
Registrar General

MEMO. NO. 2471 /APPTT. DATED RANCHI, THE 05th JULY, 2022

Copy forwarded to the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court.


Registrar General